

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.128/NCLT/AHM/2020

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.06.2020**

Name of the Company: M H Trading
V/s
Agarwal Mittal Concast Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Learned Lawyer for the Petitioner submitted that an application is filed under Section 9 of the IB Code has already been admitted against the same Corporate Debtor on 16.03.2020, in CP(IB) No. 533/2018. In view of that, the instant application become infructuous.

Accordingly, the instant application is dismissed as infructuous.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 11th day of June, 2020